

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 138(ND)/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

Smt.Ina Malhotra
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 5.10.2016

NAME OF THE COMPANY M/s. Dharamveer & Ors.
V/s
Urgan Agro Farming Pvt Ltd & Ors.

SECTION OF THE COMPANIES ACT: 241

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
-------	------	-------------	----------------	-----------

1.	Abinash Kumar	Advocate	Petitioners.	Approved
2.	Susant Sankar	Advocate		

Order

Petition mentioned.

2. We have heard the learned counsel for the petitioner who has stated that notice has been served on all the respondents except Respondent No. 2. He has prayed for various interim orders but to safeguard the interest of Respondent No. 1 company as well as that of the petitioner, we direct that status quo by respondents shall be maintained and Respondents shall not create any liability on the company in the form of loan/credit facility/charge/hypothecation etc. till the next date of hearing. The respondents are also restrained from transferring, alienating or disposing off the immovable assets of the company in any manner whatsoever without specific permission from this Tribunal.

3. The petitioners are also permitted to inspect the records of R1 company through their authorized Chartered Accountant/Company Secretary. The respondent company shall not refuse issuance of photocopy.

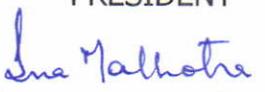
PTO

4. The respondents may file their reply within four weeks with a copy in advance to the counsel for the petitioners. Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the counsel for the respondents.

5. Service of this order be effected through any admissible electronic mode or any other mode permissible by law.

List again on 25.11.2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(INA MALHOTRA)
MEMBER (J)

5th October, 2016
(P.K. Sud)